

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 122
(CAA)-63(PB)/2019

IN THE MATTER OF:

APS Portfolio Services Pvt. Ltd. and
Discovery Financial Services Pvt. Ltd.

... Applicant/petitioner

Order under Section 230-232

Order delivered on 07.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	Mr. Chhari Gosain, Adv.
For RD (NR)	Ms. Chetana Kandpal, Company Prosecutor
For OL	Mr. Akshay Joshi, Mr. Amish Tandon, Adv.
For the IT Dept.	Mr. Ajit Sharma and Mr. Ashutosh Sengar, Adv.

ORDER

Reply by the Income Tax Department is still awaited. Ld. Counsel for the RD states that some queries have been raised which was required to be replied by the petitioner. However, the counsel for the petitioner states that the queries have been answered and a copy to those queries shall be handed over to the counsel for the RD during the course of the day. One last opportunity is granted to the Income Tax Department to file its observations.

List for further consideration on 11.09.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)